

**GOVERNMENT OF INDIA
RURAL DEVELOPMENT
LOK SABHA**

UNSTARRED QUESTION NO:1920
ANSWERED ON:04.12.2014
TIMELINES TO ACQUIRE LAND FOR INDUSTRIAL PURPOSES
Gandhi Shri Feroze Varun

Will the Minister of RURAL DEVELOPMENT be pleased to state:

- (a) the time frame fixed for a private entity to acquire land for industrial purposes under the Right to Fair Compensation, Transparency in Land Acquisition, Rehabilitation and Resettlement Act;
- (b) whether the Government proposes to expedite the processes for such acquisition; and
- (c) if so, the details thereof?

Answer

MINISTER OF RURAL DEVELOPMENT (SHRI BIRENDER SINGH)

(a) to (c) Under the Right to Fair Compensation and Transparency in Land Acquisition, Rehabilitation & Resettlement Act, 2013, land can be acquired by the Appropriate Government for public purpose as defined in the Act. The time period for various processes involved in land acquisition have been prescribed in the aforesaid Act, for example, completion of Social Impact Assessment Study within a period of six months, appraisal of Social Impact Assessment Report by an Expert Group within two months, publication of declaration within 12 months from date of preliminary notification, payment of compensation within 3 months of date of award, payment of monetary part of rehabilitation and resettlement within six months of award etc.